right (First Amendment) Order, 1967, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-129/67].

## MOTION FOR ELECTION TO COURT OF THE BANARAS HINDU UNIVER-SITY AND POSTGRADUATE INSTI-TUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND PROGRAMME THEREOF.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): I move the following motion:

"That in. pursuance of item (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be the members of the Court of the Banaras Hindu University."

The question was put and the motion was adopted.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): I move the following motion: —

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (51 of 1966), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of he House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh".

The question was put and the the motion was adopted.

## Government Business 1660

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the (i) Court of the Banaras Hindu University, and (ii) Post-Graduate Institute of Medical Education and Research, Chandigarh:

- 1. Last date and time for April '4, 19C7 receiving nomination (upto 3 P.M.)
- 2. Last date and time for April 5, 1967 withdrawal of candi- (upto 3 P.M.). dature.
- 3. Date and t'me election April 6, 1967 (between 3 P.M. and 5 P.M.).
- 4. Place of Election First Floor, Parliament House, New Delhi
- 5. Method of Election Proportional representat ion by means of the single transferable vote.

## ANNOUNCEMENT RE: GOVERN-MENT BUSINESS

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA): With your permission, I rise to announce that Government Business during the week commencing 3rd April, 1967. will consist of: —

- Discussion on the motion ^iven notice of by Shri V. M. Chordiaand others regarding revocation of the Proclamation issued under article 35< of the Constitution in relation to the State of Rajasthan.
- 2. Consideration and passing oJ the Constitution (Twenty-first Amendment) Bill, 1967
- Discussion on the food situatior on, a motion to be moved b;j the Minister of Food anc Agriculture on Wednesday the 5th April, 1967.